

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 587**  
TO BE ANSWERED ON 20.07.2018

**No-Objection Certificate for Environmental Clearance**

587. SHRI K.N. RAMACHANDRAN:  
SHRIMATI V. SATHYA BAMA:  
SHRI PR. SENTHIL NATHAN:  
SHRI BHARATHI MOHAN R.K.:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has imposed ban on the issuance of No-Objection Certificate for environmental Clearances to the various construction companies and industries in the country, including Tamil Nadu;
- (b) if so, the details thereof;
- (c) whether the Government had formed any high level committee for conducting of inspection and to conduct probe on the erring realtors and companies, if so, the details thereof;
- (d) whether the committee has submitted its report to the Government and if so, the details thereof; and
- (e) whether the National Green Tribunal has taken the responsibility of above said cases and if so, the details thereof along with their current status?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(DR. MAHESH SHARMA)**

(a) & (b) The Ministry of Environment, Forest and Climate Change has not imposed any ban on issuance of No-Objection Certificate (NOC) for environmental clearances to construction companies and industries in the country, including Tamil Nadu. Ministry accords prior environmental clearance for projects or activities listed in the Schedule to the Environment Impact Assessment (EIA) Notification, 2006 (and its amendments) after having followed the prescribed process in the said notification.

- (c) No Madam.
- (d) Does not arise.
- (e) No Madam.

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